

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1259/2021

This the 20th day of August, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



Saima Rasool Wani, Age 33 years, D/o Ghulam Rasool Wani, W/o Dr. Rafaz Ahmed Dar, R/o Village Bonapora Akingam, Anantnag, District Anantnag.

.....Applicant

(Advocate:- Mr. Faheem Shokat Butt)

Versus

1. Union Territory of Jammu and Kashmir through Principal Secretary to Government, Rural Development Department, Civil Secretariat, Srinagar-190001.
2. Director, Rural Development, Kashmir, Lal Mandi, Srinagar-190008.
3. Fahmeeda Banoo, Mukhya Savika, C/o Director Rural Development, Kashmir, Lal Mandi, Srinagar-190008.

.....Respondents.

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
ORAL**

Learned counsel for the applicant submit that the applicant is aggrieved of the non consideration of her case for promotion to the post of Mukhya Savika in the 5% quota meant for Post Graduate Diploma Holder w.e.f., the date her junior i.e., Private Respondent No. 3 has been promoted. He further submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. Heard Mr. Faheem Shokat Butt, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. A copy of the speaking order, be given to the applicant.



4. It is made clear that I have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Anand/Arun